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THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-16/2020/4015/A

From :- Shri Gautam Baruah
Registrar (Vigilance)
Gauhati High Court, Guwahati

To, The Registrar
Gauhati High Court
Aizawl Bench, Aizawl
Mizoram

Dated Guwahati, the 4th September, 2021

Sub:- **Leave Encashment.**

Ref:- Your letter No. P.20012/3/2010-HC(AB)/355 dated 02.09.2021.

Sir/Madam,

With reference to the letter on the subject cited above, I am directed to inform you that the leave encashment of Smti Marli Vankung, District & Sessions Judge, Aizawl Judicial District, Aizawl, Mizoram for the block period of 2019-2020 has been approved.

Smti Vankung may be informed accordingly.

Yours faithfully,

sdt

REGISTRAR (VIGILANCE)

Memo NO.HC.VII-16/2020/4016-4019/A, dated 4.9.2021

Copy to:

1. The Accountant General (A&E), Aizawl, Mizoram for information.
2. The Secretary to the Govt. of Mizoram, Law & Judicial Department, for information, Aizawl.
3. Smti Marli Vankung, District & Sessions Judge, Aizawl Judicial District, Aizawl, Mizoram for information with reference to her letter No. A.27020/9/2016-D&SJ(A)/64 dated 31.08.2021 for information.
4. The Project Manager, Gauhati High Court, Guwahati for information with request to take necessary steps for upload this letter in official website of this Hon'ble Court.

REGISTRAR (VIGILANCE)